Papers laid

वहा पर अछूनो को उनके घर से उजाडा ज। रहा है और बहनो की अस्मत लूटी जा रहो है लेकिन सरकार इन बातो पर काई घ्यान नही दे रही है। मुझे खेद वे साथ वहना पडता है वि आजादी क 24 सालो वे बाद भी अछून लोग मानवीय अधिकारो से वचित है। मै आपसे निवेदन नरना चाहना हू रि अगर इसी तरह की स्थिति चलेगी ता इस मुल्ह म बगावत होगी और उसको कोई राह नही सकेगा। मुझे अफसोम वे साथ वहना पडना है वि सरकार इस बात रेग तरफ काई घ्यान नही दे रही है। मेरा आपके द्वारा निवेदन है रि मरकार इन बाना वी छान-बोन पराय और यहा पर रिपाट पेक्ष तरा।

श्वी कृष्ण चन्द्र पन्त मुझे अपसोग है सि माननीय सदस्य उतजिन हा गए। उन्होने २ न ही मुझ से वहा था कल शाम क। मुझ निख कर दिया और उस पर मैन का हा राजस्थान गवनमंट का टलाफान से कहा हे ति एर माननीय सदस्य स एसा खबर मिली हे इस पर उनका फौरन उचित कार्यवाही रग्ना चाहिए। यह रन ही की बात हे।

श्री बो॰ पी मौर्य अन्यक्ष महोदय, जब कभी भी शेड्यूल्ड वास्ट्स ओर शड्यूल्ड ट्राइब्म के ऊपर होन वाली ऐट्रासिटीज क बारे म कार्ड वात अटेशन मोशन हाता हे ता आप स्वोकार नही करने। पहले भी स्त्री कार नही किया। ता इसका फैसला हा जाना चाहिय शेड्यूल्ट वास्ट्म और शेड्यूल्ट ट्राइब्म की समस्या का लेकर जा हि बहुत भय कर समस्याये है, उनक बारे म कात अटेशन क्या नही स्वीकार करते।

अध्यक्ष महोवया मैने हाउस को बताया जब कल लाये। कल काई काल अटेशन मोशन नही था। इन्होने कल झाम को 7 बजे दिया जब कि सारा बिजनेस तेय हो जुकौँथ।।

भी बी॰ पी॰ मीर्य मै मुजफ्फरनगर की मिसाल आपको देना च।हता हा वहा पर शेड्यूल्ड कास्ट्म और शेड्यूल्ड ट्राइक्म पर हुए अत्याचारों के बारे में मैने काल अटेशन मांशन दिया था और अत्पने कहा भी था कि उम पर विचार करेंगे लेकिन उम पर आपने काई व्यान ननी दिया। मैंक्डा लोगो पर हुए अत्याचार ता मवाल है नेकिन कान अटेशन मोशन की ओर आपना त्यान नहीं जाना।

अभ्यक्ष महोदय आप इत्पाकर बैठेगे। काल अटेशन है ही नही तो ध्यान किस पर द।

SHRIBN RIDDA (Niryalguda) Sir I have given notice of a calling attention on the atrocities commutted on harijans, including ladies

MR SPINGER I have not seen it Ir can be taken up only when it is allowed by me

12 32 hrs

PAPERS LAID ON THE TABLE

NATIONAL WLIFARL BOARD FOR SFA LARFRS RULES

FHE MINISTER OF PARTIAMEN TARY ATTAIRS AND SHIPPING AND TRANSPORT (SHRTRAJ BAHADUR) T beg to lay on the Table 4 copy each of the followir Notifications (Hindi and English y isions) und r sub section (3) of section 4.38 of the Merchant Shipping Act 1953 -

- (1) The National Welfne Board for Sci-farces (Amendment) Rules, 1970 published in Notification No G S R 2055 in Gazette of India dated the 26th December, 1370
- (2) The National Welfare Board for Scafarers (Amindment) Rules, 1971, published in Notification No G S R 621 in Gazette of India dated the 1st May 1971

[Placed in Librar) See No LT- 886/71]

REFORT OF CENTRAL INSULTURE OF ENGLISH, Hyderabad

THE DFPUIY MINISTER IN THE MINISTRY OF EDUCATION AND SO-CIAL WELFARE (SHRI K & RAMA-SWAMY) Sur, ou behalf of Shri Siddhartha 203

Shankar Ray I beg to lay on the Table a copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1969-70 along with the Audited Accounts. [*Placed in Library. See* No. LT-887/71].

NOTIFICATIONS UNDER ESSENTIAL SERVICES MAINTENANCE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADH-YAYA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 :--

- Notification No. S. O. 2919 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of water in the State of West Bengal, to be an essential service.
- (2) Order published in Notification No. S. O. 2920 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service connected with the supply of water in the State of West Bengal. [Placed in Library. See No. LT-888/71]

NOTIFICATIONS, FINANCE ACCOUNTS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table--

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :--
- (i) The Governments savings Certificates (Amendment) Rules, 1971, published in Notification No. G. S. R. 1105 in Gazette of India dated the 26th July, 1971.
- (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1971, published in Notification No. G. S. R. 1106 in Gazette of India dated the 26th July, 1971.

(iii) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1971, published in Notification No. G. S. R. 1107 in Gazette of India dated the 26th July, 1971.

[Placed in Library. See No. LT-889/71]

- (2) A copy of Mysore Notification No. S. O. 942 dated the 14 May, 1971 issued under section 30 of the Mysore Lotteries and Prize Competition Control and Tax Act, 1951, exempting the raffle conducted by the Mahila Mandali Bangalore, from the provisions of section 12 of the said Act read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Labrary. See No. LT-890/71]
- (3) A copy of the Finance Accounts of the Central Government for the year 1969-70. [Placed in Library See No. LT-891/71]
- (4) A copy each of the following Notifications (Hindi and English verstons) under section 159 of the Customs Act, 1962 :--
- G. S. R. 1103 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
- G. S. R. 1138 published in Gazette of India dated the 31st July, 1971 together with an explanatory memorandum.
 [Placed in Library. See No. LT-892/71]
- (5) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4. (97)/69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section⁶ 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-893/71]